GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO.3342 TO BE ANSWERED ON 22.03.2017

TRAIN ACCIDENT NEAR KANPUR

3342. PROF. SAUGATA ROY:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether there is any official contradicts on Kanpur train accident;
- (b) if so, the details thereof;
- (c) whether the Prime Minister has revealed that perpetrators of the train accident are abroad; and
- (d) if so, the details of railway officials' inquiry report on the accident?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(SHRI RAJEN GOHAIN)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 3342 BY PROF. SAUGATA ROY TO BE ANSWERED IN LOK SABHA ON 22.03.2017 REGARDING TRAIN ACCIDENT NEAR KANPUR

- (a) to (c): No, Madam. However, in the case of accident of Train No. 19321 Indore-Rajendra Nagar Terminal (Patna Express) on 20.11.2016 between Pokhrayan and Malasa stations on Jhansi-Kanpur section of North Central Railway, a case vide Cr. No.55/16 u/s 337,338,304 (a), 427 IPC and 151, 154 Railways Act was registered by Government Railway Police (GRP)/Bhimsen on 21.11.2016. Investigation of this case has now been entrusted to the National Investigation Agency. In the case of accident of Train No. 12987 Sealdah-Ajmer Express near Rura station on 28.12.2016 on Allahabad-Kanpur section of Allahabad Division of North Central Railway, a case vide Cr. No. 1818/2016 u/s 337, 338, 497 IPC and 151, 154 Railways Act was registered by Government Railway Police (GRP)/Kanpur Central on 28.12.2016.
- (d): Statutory inquiries in respect of these accidents have been ordered to be conducted to determine the causes of the accidents by the Commissioner of Railway Safety (CRS), Eastern Circle, Kolkata and the Commissioner of Railway Safety, (CRS), Northern Circle, New Delhi respectively under the Ministry of Civil Aviation.
